III THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1447/96

Date of Order : 11.9.98

BETWEEN :

Smt. I.B.P.L.Narasamma

. A pphicant.

AND

- The Chief Engineer (Civil) Telecom Civil Zone, 6-1-885, Koti, Hyderabad.
- The Director General, Dept. of Telecommunications, New Delhi.
- 3. Union of India, rep. by the Secretary to the Government of India, Ministry of Finance, New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr. K. Venkateswara Rao

Counsel for the Respondents

.. Mr. K.Bhaskara Rao

CORAM :

HON 'BLE SHRIR.RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRIB.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

)(As per Hon'ble Shri R.Rangarajan, Member (Admn.))

Mr. K. Venkateswara Rao, learned counsel for the applicant and Mr. K. Bhaskata Rao, learned standing counsel

for the respondents.

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- The applicant in this OA was appointed as a 2. Draughtsman Gr-II w.e.f. 26.5.81. The applicant submits that in view of the office order bearing No.15-30/88-CSE, dated 19.7.93 the applicant was placed in the scale of pay of Rs. 425-700 right from the date of her joining as Draughtsman Gr-II. Later her scale was revised to Rs.1400-2300 as per the recommendations of the 4th Pay Commission. By letter No. 13(1)-IC/91, dated 19.10.94 those who have completed 4 years of service in the scale of pay of Rs. 1400-2300 (Rs. 425-700) will be placed in the scale of pay of Rs. 1600-2660 (Rg. 550-750) It is stated that the applicant was not placed in the higher scale of Rs. 1600-2660 on the basis of the letter referred to above. Hence the applicant filed a representation dated 6.5.96 to give her the scale of pay of R. 1600-2660 as she had fulfilled the conditions laid down in letter dated 19.10.95.
- 3. She was informed by the impugned order No.9(3)/A/96/952, dated 9.9.96 that her case will be decided only after receiving clear instructions from DOT.
- 4. This OA is filed to grant her the scale of pay of Rs.1600-2660 from 26.5.85 on completion of 4 years of service in the pre-revised scale of Rs.425-700 (revised scale 1400-2300) in terms of the office memorandum No.13(1)-IC/91, dated 19.10.94.

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A reply has been filed in this OA. The reason given in para-6 is very wague. It does not give any reason why that benefit was not extended to the applicant herein. reply in our opinion does not fully answer the contentions raised by the applicant in the OA. Hence it has to be held that the whole issue is under consideration and the applicant will be informed after getting clear instructions from DOT as averred in the reply dated 9.9.96.

- In view of the above the respondents are directed to 6. reconsider the issue de-novo if necessary after getting necessary instructions from DOT. If necessary the respondents may also consult the finance department in this connection and reply the applicant suitably within a period of 4 months from the date of receipt of a copy of this order.
 - The OA is ordered accordingly. No costs,

JAI PARA MESHWAR) Member (Jud 1.)

112.98

Dated : 11th September

(Dictated in Open Court)

R.RANGARAJAN)

Member (Admn.)

DA.1447/96

Copy to:-

- 1. The Chief Engineer (Civil) Telecom Civil Zone, 6-1-885, Keti. Hyderabad.
- 2. The Director General, Dept. of Telecommunications, New Delhi.
- 3. The Sacretary to the Government of India, Ministry of Finance, New Delhi.
- 4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT., Hyd.
- 5. One capy to Mr. K. Bhaskers Reo, Addl. CGSC., CAT., Hyd.
- 6. One copy to D.R. (A), CAT., Hyd.
- 7. One duplicate copy.

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TYPED BY COMPAGED BY II COURT,

CHECKED DY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI SUS. DAI PARAMESHWAR:

DATED: 3 119 (08

M-A/2.A/e.P.NS.

B.A. NO. 1447 /96

ADMITTED AND INTERIM DIRECTI WS

ALLOWED

DISPOSED OF ψ ITH DIRECTIONS

DISMISSED

DISMISSED AS WITHORAWN

CROERED/REJECTED

NO CROER AS TO COSTS

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केन्द्रोय बन्नासनिक स्वधिकरण Control Administrative Tribunal अवस / DESPATCH

2/4 SEP 1998

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